

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **13.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/424/CHE/2021 IN IA/423/CHE/2021 IN CP/597/IB/2017
NAME OF PETITIONER : C Ganapathy
NAME OF RESPONDENT : V Nagarajan (RP) of M/s Aruna Hotels Ltd
SECTION : Rule 11 of NCLT Rules 2016 R/w Sec 60(5) of IBC 2016

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ORDER

The Applicant is represented by Ms. Deepa Mariyappan, Advocate through video conferencing platform.

The urgent Application IA/424/CHE/2021 and the main Application IA/423/CHE/2021 have been filed for hearing of CP/597/IB/2017.

Based on the unanimous Resolution passed by the CoC on 25.05.2021 under Section 12 A of IBC, 2016 for withdrawal of the CIRP of the Corporate Debtor the IA/361/CHE/2021 was allowed and in the said circumstances CP/597/IB/2017 was withdrawn with all the connected Applications closed vide order passed by this Adjudicating Authority dated 04.06.2021.

Since CP/597/IB/2017 has already been closed, the urgent Application IA/424/CHE/2021 and the main Application IA/423/CHE/2021 were **dismissed as infructuous.**

-sd-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

gnk

-sd-

(R. SUCHARITHA)
MEMBER (JUDICIAL)